

**Incidents of missing children**

1470. SHRI D. RAJA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that the incidents of missing children has increased recently in the country;

(b) if so, the State-wise details of cases registered for missing children during the last three years; and

(c) the action taken against the organized gangs of kidnappers?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH) : (a) and (b) The data regarding missing, traced/untraced gender-wise Children and total number of cases registered/chargesheeted/convicted, persons arrested/chargesheeted/convicted under kidnapping and abduction for the years 2010-12 is available at website of Ministry of Home Affairs.

(<http://mha1.nic.in/par2013/ParWinter2013.html>)

(c) The Ministry of Home Affairs is not aware of any such report indicating organized gangs engaged in the racket of kidnapping. As per Seventh Schedule to the Constitution of India “Police” and “Public Order” are State subjects and, as such, the primary responsibility of prevention, detection, registration, investigation and prosecution of crime, lies with the State Governments/Union Territory Administrations. However, the Union Government attaches highest importance to the matter of prevention and control of crime against children and through various advisories and schemes augments the efforts of the State Governments/UTs.

**Revised version of Communal Violence (Prevention and Control) Bill**

1471. SHRIMATI WANSUK SYIEM : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government proposes to introduce a revised version of the Communal Violence Bill entitled Communal Violence (Prevention and Control) Act, 2013 in the near future in Parliament;

(b) whether for the fine-tuning of the Bill, Government has used inputs gained from the recent riots in Muzaffarnagar in Uttar Pradesh and the deliberations at the Intelligence Bureau Conference of the State DGPs in New Delhi; and

(c) whether attempts have been made to keep the Bill concise with a separate chapter added on protection of victims and witnesses?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH) : (a) to (c) A Bill titled 'The Communal Violence (Prevention, Control and Rehabilitation of Victims) Bill, 2005' was introduced in the Rajya Sabha on 5.12.2005 to address various aspects of the issue of communal violence. Notices were given on several occasions, the last being in February 2010 by the Home Minister for consideration and passing of the Bill in the Rajya Sabha. However, the Bill could not be taken up in these occasions.

Meanwhile, the National Advisory Council (NAC) had informed that a Working Group in NAC would prepare a fresh draft Bill on the subject. Subsequently, on 25.7.2011 NAC sent to this Ministry for consideration of the draft Bill titled 'Prevention of Communal and Targeted Violence (Access to Justice and Reparations) Bill, 2011, *inter-alia*, incorporating provisions for protection of victims, informants and witnesses. The Draft Bill is under consideration in consultation with various stakeholders.

#### **Policy for conferring Bharat Ratna**

†1472. SHRI RAM VILAS PASWAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether it is a fact that a lot of disputes are arising regarding conferring the Bharat Ratna award;

(b) whether Government has formulated any policy for the Bharat Ratna award;

(c) if so, the details thereof; and

(d) the reasons for not conferring Bharat Ratna to the best sportsman, Dhyani Chand?

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† Original notice of the question was received in Hindi.